

**DELHI LEGISLATIVE ASSEMBLY**

**Bulletin Part-I**

**(Brief summary of proceedings)**

Thursday, 29<sup>th</sup> August, 2013/09 Bhadrapada, 1935 (Saka)

**No. 103**

- 2.04 PM **Dr. Yoganand Shastri, Hon'ble Speaker in Chair**
1. 2.05 PM Prof. Vijay Kumar Malhotra, Leader of Opposition & Shri Subhash Sachdeva, Hon'ble Member sought to know about the decision taken on the notice of Adjournment Motion given by them under Rule-59 regarding incidents of deaths due to polluted water in Delhi. They requested the Chair that discussion on the aforesaid issue be initiated after suspending the other business of the House. The Chair ruled that in the 'Practice & Procedure of Parliament' by Kaul & Shakhder, it has been clearly mentioned that, "*A matter which can be raised under any other procedural device, viz., questions, half-an-hour discussion etc. cannot be raised through an adjournment motion.*" Hon'ble Speaker further stated that the Members can express their views during Question Hour and under Special Mention. The business of the House has already been listed for the day which can not be changed or suspended. The Chair did not allow the Adjournment Motion.
2. 2.10 PM The Members of Bhartiya Janta Party were not satisfied with the Ruling of the Chair. They stood up on their seats and started raising slogans against the Government and came in the well of the House. The Chair requested the Hon'ble Members to take their seats. ***Pandemonium in the House.***
3. 2.14 PM **The Chair adjourned the House for 30 minutes due to disturbance in the proceedings.**
4. 2.45 PM **House reassembled.  
Hon'ble Speaker in Chair.**
5. 2.46 PM The Members of Bhartiya Janta Party again stood up on their seats and demanded that the adjournment motion be allowed. They waived pamphlets and started raising slogans against the Government. The Chair requested them to take their seats. Hon'ble Speaker stated that if any Member of Ruling Party or Opposition can produce any Medical proof of death due to polluted water then the Assembly Secretariat would enquire into the matter. ***Pandemonium continued.....***

**Question Hour:** Replies to the Starred questions No. 21 to 40 and to un-starred questions No. 81 to 140 were placed on the table.

6. 2.55 PM **The Chair adjourned the House for 30 minutes due to continued disturbance in the proceedings.**
7. 3.28 PM **House reassembled.  
Hon'ble Speaker in Chair.**
8. 3.28 PM The Chair welcomed Shri Moti Lal Sodhi, Ex-Member, Delhi Legislative Assembly for his presence in the L.G.'s Gallery.
9. 3.29 PM **Special Mention (Rule-280):** Following Members raised their matters under Rule 280:  
1. Shri Mala Ram Gangwal  
2. Ch. Surender Kumar  
3. Shri Veer Singh Dhingan
- Sloganeering by the Members of BJP contd...  
***Pandemonium in the House contd..***
10. 3.38 PM **The Chair adjourned the House for 30 minutes due to disturbance in the proceedings.**
11. 4.13 PM **House reassembled.  
Hon'ble Speaker in Chair.**
12. 4.14 PM **Adoption of Reports:**  
1. Dr. Narender Nath moved the following Motion:  
"That this House agrees with the First Report of Committee on Ethics presented in the House on 27<sup>th</sup> August 2013".  
The Motion was put to vote and adopted by voice-vote.  
2. Shri Hari Shanker Gupta moved the following Motion:  
"That this House agrees with the Second Report of Committee on Environment presented in the House on 27<sup>th</sup> August 2013".  
The Motion was put to vote and adopted by voice-vote.  
3. Shri Veer Singh Dhingan moved the following Motion:  
"That this House agrees with the Third Report of Committee on Welfare of SC/ST presented in the House on 27<sup>th</sup> August 2013".  
The Motion was put to vote and adopted by voice-vote.
- Sloganeering by the Members of BJP contd...  
***Pandemonium in the House contd...***

13. 4.19 PM The Chair named the following Members of Bhartiya Janta Party for removing from the service of the House for remaining sitting of the day for their indecorous behaviour :
1. Prof. Vijay Kumar Malhotra
  2. Dr. Jagdish Mukhi
  3. Dr. Harshvardhan
  4. Shri Sahab Singh Chauhan
  5. Shri Subhash Sachdeva
  6. Shri Dharam Deo Solanki
  7. Shri Jai Bhagwan Aggarwal
  8. Shri Kulwant Rana
  9. Shri Mohan Singh Bisht
  10. Shri Manoj Kumar
  - 11.. Shri Naresh Gaur
  12. Shri O.P.Babber
  13. Shri Parduymn Rajput
  14. Shri Ramesh Bidhuri
  15. Shri Ravinder Nath Bansal
  16. Shri S.P.Ratawal
  17. Dr.S.C.L. Gupta
  18. Shri Anil Jha
  19. Shri Sri Krishan Tyagi
  20. Shri Sat Prakash Rana
  21. Shri Shyam Lal Garg

14. 4.22 PM **Statement by the Chief Minister:**

The Chief Minister stated that there is misunderstanding in the Media regarding death of the woman at Deen Dayal Upadhaya Hospital, Delhi; which is reportedly being mentioned as death due to polluted water. She was an old aged and non-resident lady of Delhi. If the water was polluted then why it did not affect other people of that area?

She further stated that the Hospital Administration has been asked to submit Report in this connection and action would be taken accordingly. The aforesaid issue should not be politicized.

15. 4.25 PM **Adoption of Reports:**

4. Shri Kanwar Karan Singh moved the following Motion:  
“That this House agrees with the Fourteenth Report of Business Advisory Committee presented in the House on 27<sup>th</sup> August 2013”.  
The Motion was put to vote and adopted by voice-vote.
5. Shri Kanwar Karan Singh moved the following Motion:  
“That this House agrees with the Fourteenth Report of Committee on Private Members Bills & Resolutions presented in the House on 27<sup>th</sup> August 2013”.  
The Motion was put to vote and adopted by voice-vote.

16. 4.26 PM

**Papers laid on the Table:**

**I.Smt. Sheila Dikshit, Chief Minister** laid the following papers  
(English & Hindi Version):

1. Explanatory Memorandum of action taken by the Government of National Capital Territory of Delhi on the Special Report dated 13.03.2013 of the Lokayukta, in Complaint No. C-1145/Lok/2011 in respect of conduct of Smt. Beena Thakuria, Ex-Municipal Councillor, Respondent under Sub-Section 3 of Section 12 of the Delhi Lokayukta & Upalokayukta Act, 1995.
2. Explanatory Memorandum of action taken by the Government of National Capital Territory of Delhi on the Special Report dated 08.03.2013 of the Lokayukta, in Complaint No. C-1147/Lok/2011 in respect of conduct of Smt. Manju Gupta, Ex-Municipal Councillor, Respondent under Sub-Section 3 of Section 12 of the Delhi Lokayukta & Upalokayukta Act, 1995.
3. Explanatory Memorandum of action taken by the Government of National Capital Territory of Delhi on the Special Report dated 28.02.2013 of the Lokayukta, in Complaint No. C-1149/Lok/2011 in respect of conduct of Smt. Sateshwari Joshi, Ex-Municipal Councillor, Respondent under Sub-Section 3 of Section 12 of the Delhi Lokayukta & Upalokayukta Act, 1995.
4. Explanatory Memorandum of action taken by the Government of National Capital Territory of Delhi on the Special Report dated 28.02.2013 of the Lokayukta, in Complaint No. C-1150/Lok/2011 in respect of conduct of Sh. Subhash Jain, Ex-Municipal Councillor, Respondent under Sub-Section 3 of Section 12 of the Delhi Lokayukta & Upalokayukta Act, 1995.
5. Explanatory Memorandum of action taken by the Government of National Capital Territory of Delhi on the Special Report dated 28.02.2013 of the Lokayukta, in Complaint No. C-1116/Lok/2011 in respect of conduct of Smt. Anita Koli, Ex-Municipal Councillor, Respondent under Sub-Section 3 of Section 12 of the Delhi Lokayukta & Upalokayukta Act, 1995.
6. Separate Audit Report of the Comptroller & Auditor General of India on the accounts of the Delhi Jal Board for the year 2005-06.
7. (i) Notification No. F.10(9)/fin.(Rev-I)/2012-13/dsv1/270 dated 01.04.2013 regarding date from which the Delhi Excise (Amendment) Rules, 2013 come into force on the date of their publication in the official Gazette.  
(ii) Notification No. 10(1)/Fin(Rev-I)/2013-14/dsv1/391 dated 17.05.2013 regarding date from which the Delhi Excise (Amendment) Rules, 2013 come into force on the date of their publication in the Delhi Gazette.  
(iii) Notification No. F12(1)/Fin.(Rev-I)/2013-14/DS-VI/396 dated 21.05.2013 regarding date from which the Delhi Tax on Luxuries

(Amendment) Rules, 2013 come into force on the date of their publication in the official Gazette.

(iv) Notification No. 10(4)/Fin(Rev-I)/2013-14/dsvl/484 dated 01.07.2013 regarding date from which the Delhi Excise (Amendment) Rules, 2013 come into force w.e.f the date of the Excise policy for the year 2013-14 is enforced.

(v) Notification .F.14(4)/LA-2013/Conslaw/11 dated 28.03.2013 regarding date from which the DVAT (Amendment) Act, 2013 extend to the whole of the GNCTD (except section 12 and section 13 of the said act) shall come into force.

(vi) Notification F.3(17)/Fin.(Rev-1)/2012-13/DSVI/263 dated 30.03.2013 regarding date from which the DVAT (Amendment) Act, 2013 (except for the section 12 and section 13 of the said act) shall come into force.

(vii) Notification F.3(15)/Fin.(Rev-1)/2012-13/DSVI/264 dated 30.03.2013 regarding date from which the DVAT (Amendment) Act, 2013 come into force on the date of their publication in the Delhi Gazette.

(viii) Notification F.3(18)/Fin.(Rev-1)/2012-13 /DSVI/265 dated 30.03.2013 regarding amendment in the Schedules appended to the Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005).

(ix) Notification F.3(6)/Fin.(Rev-1)/2013-14/DSVI/499 dated 04.07.2013 regarding date from which Central Sales Tax (Delhi) (Amendment) Rules, 2013 come into force on the date of their publication in the Delhi Gazette.

(x) Notification F.2(4)/Fin.(Rev.-1)/2013-14/DSVI/519 dated 09.07.2013 regarding date from which the DVAT (Second Amendment) Act, 2013 come into force on the date of their publication in the Delhi Gazette.

**2. Shri Raj Kumar Chauhan, Minister of PWD** laid the following papers (English & Hindi Version) :

(i.) Annual report for the financial year 2009-10 in r/o Guru Govind Singh Indraprastha University.

(ii.) Annual Accounts together with the Audit Report for the Financial Year 2010-11 in r/o Guru Govind Singh Indraprastha University.

(iii.) Notification No. F. 9 (1) 89/DLC/ W/494 dated 29.04.2013 regarding appointment of Members of the Delhi Labour Welfare Board.

(iv.) Notification No. F. DLC/ CLA/02/ lab/496 dated 29.04.2013 regarding reconstitution of the Delhi Advisory Contract Labour Board.

(v.) Notification No. F. 19(4)/CIS/05/1985 dated 18.07.2013 regarding addition in Delhi Shops & Establishments Act 1954.

**3. Shri Haroon Yusuf, Minister of Power** laid the following papers (English & Hindi Version):

(i) Guidelines for identification of eligible households to receive food grains and subsidized price under section 10 of NFSO 2013.

(ii) Notification regarding designating Additional District Magistrate of the District as District Grievance Redressal Officer u/s 15 of NFSO 2013.

(iii) Notification regarding designating PGC as State Food Commission for NCT of Delhi under section 18.

17. 4.27 PM

**Adoption of Report:**

6. Shri Naseeb Singh moved the following Motion:

“That this House agrees with the Fifth Report of Committee on Government Assurances presented in the House on 27<sup>th</sup> August 2013”. The Motion was put to vote and adopted by voice-vote.

18. 4.28 PM

**Consideration and Passing of Bills:**

**1. Smt. Sheila Dikshit, Chief Minister** moved that “The Delhi Value Added Tax (Amendment) Bill, 2013” (Bill No. 06 of 2013) introduced on 27<sup>th</sup> August 2013 be taken into consideration.

The Motion was put to vote and adopted by voice-vote. Chief Minister made a brief statement.

The Bill was considered clause-wise.

**Smt. Sheila Dikshit, Chief Minister** moved that “The Delhi Value Added Tax (Amendment) Bill, 2013” (Bill No. 06 of 2013) introduced on 27<sup>th</sup> August 2013 be passed.

The Motion was put to vote and adopted by voice-vote.

**2. Shri Arvinder Singh Lovely, Minister of Urban Development** moved that “The Delhi Urban Shelter Improvement Board (Amendment) Bill, 2013” (Bill No. 05 of 2013) introduced on 27<sup>th</sup> August 2013 be taken into consideration.

The Motion was put to vote and adopted by voice-vote. Minister of Urban Development made a brief statement.

The Bill was considered clause-wise.

**Shri Arvinder Singh Lovely, Minister of Urban Development** moved that “The Delhi Urban Shelter Improvement Board (Amendment) Bill, 2013” (Bill No. 05 of 2013) introduced on 27<sup>th</sup> August 2013 be passed.

The Motion was put to vote and adopted by voice-vote

19. 4.55 PM **Short Duration Discussion:**  
1. Shri Anil Bhardwaj *initiated discussion on miserable condition of hospitals run by three MCD's, scam in the name of medical college and lack of civic amenities under the three MCDs.*  
Following Members participated in the debate:  
2. Shri Parlad Singh Sawhney
20. 4.57 PM **Shri Amrish singh Gautam, Hon'ble Dy. Speaker in Chair.**  
Shri Parlad Singh Sawhney contd...  
3. Shri Anil Kumar
21. 5.11 PM Shri Arvinder Singh Lovely, Minister of Urban Development replied to the debate.
22. 5.16 PM **Dr. Yoganand Shastri, Hon'ble Speaker in Chair**  
Minister of Urban Development concluded his reply.
23. 5.17 PM The Chair stated that the other Short Duration Discussion on "improving the law and order situation in the Capital" could not be taken up due to absence of the Members against whose name it was listed for today
24. 5.18 PM **The Chair adjourned the House up to 2.00 PM on 30<sup>th</sup> August, 2013.**

**Delhi**  
**29<sup>th</sup> August, 2013**

**P.N.Mishra**  
**Secretary**